

HIGH COURT OF KARNATAKA, BENGALURU

January 29, 2021

NOTICE

A Division Bench headed by Hon'ble the Chief Justice in Writ Petition No 6435 of 2020 and connected matters, passed an order on April 16, 2020, extending all the interim orders passed by the Karnataka High Court, all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State, over which the High Court of Karnataka has power of superintendence, which were due to expire within a period of one month from that day, for a further period of one month.

The Division Bench had extended the above order dated April 16, 2020 from time to time, which will expire on January 31, 2021.

The matter was again listed on January 29, 2021 and the Division Bench directed that the interim order mentioned in clauses (i) to (iii) of paragraph 35 of the order dated 16th April 2020, shall continue to operate only till February 8, 2021 and it will not be extended any further.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

sd/-
(Rajendra Badamikar)
Registrar General